

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.110(ND)/2013

IN THE MATTER OF:

Vikram Bakshi

... Applicant/petitioners

Vs.

Mc Donald's India Pvt. Ltd. & Ors.

... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri S.K. MOHAPATRA,

Hon'ble Member(Technical)

For the Petitioner/Applicant : Mr. Tejas Karia, Mr. Manu Krishnan,
Mr. Shivang Singh, Mr. Aishvary Vikram,
Mr. Shubhaang Sinha, Advocates
For the Respondent : Mr. Rajiv Nayar, Sr. Adv., Mr. Rahul P. Dave,
Mr. Rohan Jaitley, Adv. For R-1 to 3
Mr. Amit Dhingra, Mr. Sumit Chopra,
Mr. Shivam Kumar Raheja, Adv. For R-1
Mr. Aman Bahri, Adv. for Respondent No. 6 & 8

ORDER

Reply to the contempt petition be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

Respondent Nos. 4,5,7,9,10 & 11 are proceeded ex-parte.

List the matter for arguments on 23rd October, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)